

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 291/119/2020

DATE OF ORDER: 19.02.2020

CORAM

HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER

Sunil Kumar Nama S/o Sh. Chaturbhuj Namdev aged about 41 years, R/o A-16, Chitragupt Colony, Kota – 324005 (Rajasthan), presently working as PGT English, Anta District Baran (Raj). Mob. 9887192097, Group 'B' post.

....Applicant
Shri Amit Mathur, counsel for applicant.

VERSUS

Kendriya Vidyalaya Sangathan through its Commissioner, 18 Institutional Area, Saheed Jeet Singh Marg, New Delhi – 110016.

....Respondent

ORDER (Oral)

The present Original Application has been filed by the applicant seeking a direction to the respondent to consider his representation and give him a posting at Kota.

2. At the very outset, learned counsel for the applicant stated that the applicant would be satisfied if a direction is given to the respondent to decide his representations dated 25.09.2019, 23.10.2019 and 04.12.2019, Annexures A/1, A/2 and A/3, respectively, within a time frame in accordance with law.

3. Looking to the limited nature of the plea made by learned counsel for the applicant, I deem it appropriate to dispose of the

Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the respondent, Commissioner, Kendriya Vidyalaya Sangathan, New Delhi is directed to consider the applicant's representations dated 25.09.2019, 23.10.2019 and 04.12.2019, Annexures A/1, A/2 and A/3, respectively, and decide the same by way of passing a reasoned and speaking order in accordance with law after affording an opportunity of personal hearing to the applicant. The whole exercise shall be completed within a period of one month from the date of receipt of a certified copy of this order.

5. Ordered accordingly. There will be no order as to costs.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

Kumawat